

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 22nd March, 1957

The Lok Sabha met at Eleven of
the Clock

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

11.24 hrs.

PAPERS LAID ON THE TABLE

STATEMENT OF CASES SHOWING LOWEST TENDERS NOT ACCEPTED

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg to lay on the Table a copy of the statement of cases in which lowest tenders have not been accepted by the India Store Department, London, during the year ended the 31st December, 1956. [See Appendix I, annexure No. 17]

Shri Kamath (Hoshangabad): With regard to this item, so far as I am aware, the practice has been to lay on the Table an explanatory statement also along with the main statement giving reasons why the lowest tenders were not accepted. I do not know whether this has been done in this case. That is the practice in this House so far as I can recollect.

Sardar Swaran Singh: Whatever is the practice has been followed.

Mr. Speaker: Hon. Member will kindly look into the statement.

Shri Kamath: In the Order Paper itself it used to appear "along with an explanatory statement". That is missing here.

Mr. Speaker: I do not know. Possibly that is contained in the statement itself. Hon. Member will kindly look into it and then bring it to the notice of the House.

REPORT OF ALUMINIUM COMMITTEE

The Minister of Heavy Industries (Shri Manubhai Shah): I beg to lay on the Table a copy of the Report of the Aluminium Committee. [Placed in the Library. See No. S-55/57.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Prevention of Corruption (Amendment) Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 21st March, 1957."

BILL, AS PASSED BY RAJYA SABHA, LAID ON THE TABLE

Secretary: Sir, I lay the Prevention of Corruption (Amendment) Bill, 1957, as passed by Rajya Sabha, on the Table of the House.

ESTIMATES COMMITTEE

Forty-ninth and Fiftieth Reports

Shri B. G. Mehta (Gohilwad): I beg to present the Forty-ninth and Fiftieth Reports of the Estimates Committee on the action taken by Government on the recommendations

contained in the Fifth and Eighth Reports of the Committee.

RESIGNATION OF MEMBERS

Mr. Speaker: I have to inform the House that the following two Members have resigned their seats in the Lok Sabha:

1. Dr. Edward Paul Mathuram—
with effect from the 21st March, 1957
(Forenoon).

2. Shri Debeswar Sarmah—
with effect from the 21st March, 1957
(Afternoon).

**APPROPRIATION (RAILWAYS)
BILL*, 1957**

The Minister of Railways and Transport (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purposes of Railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purposes of Railways."

The motion was adopted.

Shri Jagjivan Ram: I introduce the Bill.

APPROPRIATION -†BILL, 1957

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I

beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57."

The motion was adopted.

††
Shri M. C. Shah: I introduce the Bill.

**APPROPRIATION (NO. 2) † BILL*,
1957**

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1953, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1953, in excess of the amounts granted for those services and for that year"

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 22-3-57, pp. 9—11.

**Introduced with the recommendation of the President.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 22-3-57, pp. 12—15.

†† Introduced with the recommendation of the President.

†Published in the Gazette of India Extraordinary Part II—Section 2, dated 22-3-57, pp. 16—18.